

(c) if so, the reasons therefor;

(d) whether the Union Government have checked the functioning of Dr. Ram Manohar Lohia Hospital;

(e) if so, details thereof; and

(f) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) All the essential medicines and syringes/needles are available for patients in the hospital except disposable syringes of 5 ml which were in short supply during the period from 11/10/98 to 16/10/98. Now there is no shortage of syringes and needles.

(b) and (c) No, Sir.

(d) to (f) The functioning of the hospital is monitored by DGHS regularly and remedial measures are suggested to the hospital to deliver better medical services.

[English]

Pending Cases in TADA Courts

1571. SHRI BALASAHEB VIKHE PATIL:
SHRI CHAMAN LAL GUPTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of TADA cases registered and still pending, Statewise;

(b) the number of cases disposed during the last year;

(c) the number of cases challenged and the number of persons convicted;

(d) the future Plan for the early disposal of pending cases;

(e) the number of terrorists and subversives including foreign mercenaries arrested and the number out of them, punished and released on bail in Jammu and Kashmir;

(f) whether in the absence of TADA, the Govt. are contemplating any other measures to deal with terrorists and other such offenders; and

(g) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) This information is not being centrally maintained by the Ministry of Home Affairs. It is available with the respective States/UT Administrations.

(d) Instructions have been issued to the State Govts. for speedy disposal of pending TADA cases. These cases are being periodically reviewed at the State level by the State Review Committees. However, most of these are presently pending in the various designated TADA courts in the country. Prosecution branches of the State Govts. have been instructed to expedite the trial in these cases and not to seek adjournment.

(e) During the period 1990-98 (upto 15th Nov., 1998) the total number of persons apprehended and in custody were 33838. Out of these the number of persons released after preliminary questioning was 18365. The number of persons arrested during the period under TADA/substantive law was 14422; number of persons released u/s 169 Cr. P.C. was 3234; number of persons released on bail by competent courts was 3580; number of persons presently under interrogation/judicial custody is 317. The number of cases registered under TADA is 16620.

(f) and (g) The Criminal Law Amendment Bill, 1995 which seeks to provide an alternate law was introduced in Rajya Sabha in May, 1995 when the erstwhile TADA (P) Act, 1967 was allowed to lapse. It has remained pending since then because of absence of political consensus on passing of this Bill.

Use of BVO in Soft Drinks

1572. DR. RAVI MALLU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of such drink manufacturing companies in Delhi and Mumbai at present;

(b) whether the Government are aware that several soft drink manufacturing companies in the country particularly in Delhi and Mumbai are using BVO in their soft drinks which causes cancer related disease;

(c) if so, whether the Government have taken any action against such soft drink manufacturing units using BVO;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and